

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 101  
CP No. (IB)- 70/7/JPR/2018  
Under Section 7 of IBC, 2016

**In the matter of:**

**Omkara Assets Reconstruction Pvt. Ltd. .... Financial Creditor**

**Versus**

**M/s Accil Corporation Pvt. Ltd. ...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Lalit Kishore Joshi, Adv.

For the Corporate Debtor : Vartika Mehra, Adv.  
Ajay Kumar, Adv.  
Stuti Vatsa, Adv.

**ORDER**

Heard Mr. Lalit Kishore Joshi, Adv. appearing on behalf of the Petitioner. Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. for the Respondent. It is submitted by learned counsels for the parties that Hon'ble High Court of Rajasthan has stayed the proceedings of this Adjudicating Authority and the next date of hearing before Hon'ble High Court of Rajasthan is 16.08.2024. It is submitted by learned counsel for the Petitioner that he will make a request to Hon'ble High Court to prepone the date because the date assigned is too long. In view of the above, learned counsel for the Petitioner is permitted to make same request before this Adjudicating Authority also if the

Sd/-

Sd/-

date is preponed by Hon'ble High Court of Rajasthan. List the matter on 20.08.2024.



(Ashish Verma)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 07, 2024